
(2017) 12 J&K CK 0029
In the Jammu And Kashmir High Court
Case No : 2051 of 2017

Ishrat Jan & Anr	Vs	APPELLANT
State of J&K & Ors		RESPONDENT

Date of Decision : 14-12-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 164A](#) - Medical examination of the victim of rape

Citation : (2017) 12 J&K CK 0029

Hon'ble Judges : Janak Raj Kotwal

Bench : SINGLE BENCH

Advocate : Bilal Ahmad Khan

Final Decision : Disposed Of

Judgement

1. Petitioners claim that they are major and have tied nuptial knot out of their free will in accordance with Muslim law and customs. They allege that

private respondents are harassing them and causing interference in their matrimonial life. Petitioners have, therefore, approached this Court by the

medium of this writ petition seeking a direction to the respondents not to harass them and a direction to official respondents to provide them

adequate security cover and ensure that no harassment is caused to them by the private respondents and their relatives.

2. Mr. Bilal Ahmad Khan, learned counsel for the petitioners, states that petitioners would be satisfied, if a direction is issued to respondents 2 and

3 to provide them adequate security and not subject them to harassment.

3. Having regard to the averments in the petition and the relief sought, this petition is admitted and disposed of by providing that Respondents 2

and 3 i.e. the Senior Superintendent of Police, Budgam and Station House Officer

Police Station, Budgam, shall provide adequate security to the petitioners to ensure that no harm is caused to the life and person of the petitioners. It is, however, made clear that this order shall not come in the way of investigation of any connected case but the Investigating Officer shall start with ascertaining and having regard to the age of petitioner No. 1 and getting her statement recorded under section 164-A Cr.P.C. Petitioner(s) shall deliver a copy of this order each in the office of respondent Nos. 2 and 3. Disposed of.